

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

Original Application No. 614/96.

Dt. of Order: 23-5-96.

Between :-

1. A.Sreerama Murthy
2. Smt.P.Lakshmi Rajyam
3. M.Ravi Raju
4. B.Raja Ambedkar

... Applicants

And

1. The Central Board of Excise & Customs, Represented by its Secretary, Govt. of India, New Delhi.
2. The Chief Commissioner, Customs & Central Excise, Hyderabad Zone, Lal Bahadur Stadium Road, Basheerbagh, Hyderabad.
3. The Commissioner-I, Customs & Central Excise, Lal Bahadur Stadium Road, Basheerbagh, Hyderabad.

... Respondents

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Counsel for the Applicants : Shri P.Naveen Rao

Counsel for the Respondents : Shri V.Rajeshwar Rao, Addl.CGSC

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CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Orders per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

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OAS.597/96 and OASR.1624/96 are heard together since they pertain to the same cause of action and grievance.

Heard Sri Y Suryanarayana, Senior Counsel for the applicants and Sri V. Rajeswara Rao, Standing Counsel for Central Govt. ~~the Railways~~. Two officers of the respondents Department were also present when the case was taken up for hearing for admission.

The OA is admitted.

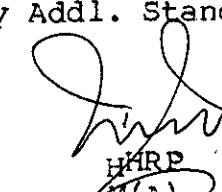
The respondents shall file their reply within four weeks.

Sri Rajeswara Rao mentioned that he proposes to file counter-affidavit within two weeks. There is no objection to this.

The reply may be filed as proposed, and dually served on the applicants. The matter may be mentioned by Additional Standing counsel for Central Government, for being taken up for further ~~hearing~~ orders, after counter affidavit is filed.

As an ad-interim measure it is directed that the position existing on 17-5-1996 in respect of the applicants (five in number) in these two OAs shall be maintained unaltered, until further orders. Sri Rajeswara Rao at this point submitted that the case be listed ~~on 4-6-96~~ <sup>early</sup> by which time he hopes to receive instructions and clarify the latest position.

The case, therefore, may be listed for further orders on 5.6.1996 (on the aspect of continuance of the interim direction only) if a specific request is made by Addl. Standing counsel in this regard, ~~on 5-6-96~~.

  
HMRP  
M(A)

570  
S. Regd. No. 1000

(99)

Copy to:-

1. Secretary, Central Board of Excise & Customs,  
Government of India, New Delhi.
2. The Chief Commissioner, Customs & Central Excise,  
Hyderabad Zone, Lal Bahadur Stadium Road, Basheerbagh,  
Hyderabad.
3. The Commissioner-I, Customs & Central Excise,  
Lal Bahadur Stadium Road, Basheerbagh, Hyderabad.
4. The Asst.Commissioner, Customs & Central Excise,  
Division No.VIII, Kukatpally (East),Range,  
Kukatpally,Hyderabad.
5. One copy to Mr.P.Naveen Rao,Advocate,CAT.Hyd.
6. One copy to Shri V.Rajeshwar Rao,Addl.CGSC.  
CAT.Hyderabad.
7. One spare copy.

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I COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD : M(A)

Dated: 23.5.1996

ORDER/JUDGMENT

M.A/R.A./C.A.NO.

O.A.No.

T.A.No.

Admitted and Interim Directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default

Ordered/Rejected.

No order as to costs.

pvm

